

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW BOMBAY BENCH, NEW BOMBAY CAMP AT NAGPUR

Tr. Application No.303/87

Shri B.B.Gaikwad & Another.

.. Applicants.

V/s.

Union of India & Ors.

.. Respondents.

CORAM: Hon'ble Member (J), Shri D.Surya Rao. Hon'ble Member (A), Shri P.S.Chaudhuri.

Appearances:-

Applicants by Mr.N.C.Phadnis, holding the brief of Mr.C.G.Madkholkar. Respondents by Mr.P.S.Lambat.

ORAL JUDGEMENT:- Dated: 11.1.1991.

[Yer. Shri P.S.Chaudhuri, Member (A)]

This application has come to this Tribunal by way of transfer from the Bombay High Court in terms of its order dated 21.10.1986 on writ petition No.1387/84 which was filed before it on 14.6.1984. In it the applicants (petitioners) who are working as Head Train Examiners on Central Railway, Nagpur are challenging the order dated 6.2.1984 by which the respondentsNo.3 and 6 are promoted and the adverse remarks in their C.R. for the year ending 31.3.1983 and pray for consideration of their claims for promotion and for connected/consequential reliefs.

2. The respondents have opposed the application by filing their written statement. We have heard Mr. N.C. Phadnis, holding the brief of Mr.C.G.Madkholkar, learned counsel for the applicant and Mr. P.S.Lambat, learned counsel for the respondents 1 and 2.

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- 3. Mr. Phadnis submits that the applicants are not pressing the transferred application as they have since retired and so this application has become infructuous.
- 4. We accordingly dispose of this transferred application as no longer pressed in view of its having become infructuous. In the circumstances of the case there will be no order as to costs.

(P.S.Chaudhuri) Member(A) (D.Surya Rao) Member(J)